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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
CENTRAL BOARD OF DIRECT TAXES

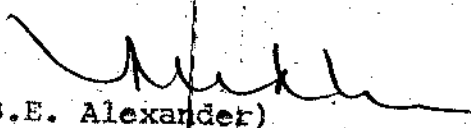
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New Delhi, the 14<sup>th</sup> October, 1986.

NOTIFICATION  
INCOME TAX

No. 6965 (F.No.398/13/86-IT(B): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises the persons mentioned below column 2, being the Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officer(s) under the said Act in place of the Tax Recovery Officers mentioned below in column 3 in supersession of the Notifications mentioned below in column 4.

S.No.	Name of the persons to be authorised to exercise powers of Tax Recovery Officers.	Name of Tax Recovery Officer(s) in place of whom the persons mentioned in column 2 are to be authorised	Old Notification No. & date to be superseded.
1.	2.	3.	4.
	Shri D.C. Gupta.	Shri K.C. Shrimali.	6077 Dt:20-12-84. (F.No.398/9/83-IT(B)
2.	Shri J.L. Dashora	Shri R.S. Parekh.	6079 Dt:20-12-84. (F.No.398/9/83-IT(B)

2. This Notification shall come into force with immediate effect and in so far as persons mentioned in column 2 from the dates they take over charges as Tax Recovery Officers.

  
(B.E. Alexander)  
Under Secretary to the Government of India.

To

The Manager,  
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4. The Accountant General of Rajasthan, Jaipur.
5. The Chief Secretary, Government of Rajasthan, Jaipur.
6. The Joint Secretary and Legal Adviser, Department of Legal Affairs, Ministry of Law and Justice, New Delhi.
7. The Commissioner of Income-tax, Jodhpur.
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(B.E. Alexander)

Under Secretary to the Government of India.